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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

O. A. NO. 1546/2000

New Delhi this the 21st day of August, 2000.

HON'BLE SHRI JUSTICE ASHOK AGARWAL, CHAIRMAN

HON'BLE SHRI V. K. MAJOTRA, MEMBER (A)

Ms. Indu C. Nair
D/O M. Chellappan Nair,
R/O C-8/453, Sector-8,
Rohini, New Delhi-110085. ... Applicant

(By Shri Pawan Kumar Aggarwal, Advocate)

-versus-

Secretary,
Union Public Service Commission,
Dholpur House, Shahjahan Road,
New Delhi. ... Respondent

O R D E R (ORAL)

Shri Justice Ashok Agarwal :

Applicant has scored a mere 83 marks out of 300 in Philosophy Paper-I. Her answersheet has been verified and following are the findings of verification :

- "(i) No part of any answer has been left unvalued.
- (ii) There is no totalling error.
- (iii) There is no coding/decoding error.
- (iv) All answerbooks used are intact.
- (v) There is no mistake in transferring marks to marksheets, and
- (vi) There is no error of any other kind."

2. By the present OA, applicant prays for re-evaluation of her paper which is not permissible under rules. Similarly, courts have also declined to

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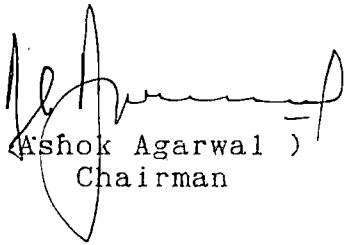
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grant relief of re-evaluation on the ground of administrative convenience. Aforesaid prayer contained in the present OA, therefore, cannot be granted.

3. Present OA, in the circumstances, is summarily dismissed.

V. Majotra

(V. K. Majotra)
Member (A)



(Ashok Agarwal)
Chairman

/s/